

**Annexure-1**  
**Name of the corporate debtor: SKS Power Generation (Chhattisgarh) Limited; Date of commencement of CIRP: 29.04.2022**  
**List of creditors as on: 08.11.2022**

**List of secured financial creditors belonging to any class of creditors**  
(Amount in ₹)

Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any Mutual dues, that may be set	Amount of claim not admitted	Amount of claim under verification	Remarks/Details of security interest
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?					
1	Bank of Baroda	11-05-2022	17,40,71,35,311.67	17,40,71,35,311.67	Secured	17,40,71,35,311.67		No	92.77%				<p>a. 1st Pari passu charge on all immovable and movable fixed assets (including leasehold rights) of the project.</p> <p>b. 1st Pari passu charge over all current assets of the project including book debts, operating cash flows, receivables, commissions (present &amp; future), save the carve outs as detailed in point e below.</p> <p>c. 1st charge on all intangibles, goodwill, uncalled capital of the project, both present &amp; future through deed of hypothecation</p> <p>d. Assignment of all project documents, contracts, rights, interests, insurance contracts and all benefits incidental to the project activities.</p> <p>e. 1st charge over all accounts, including without limitations, the Trust and Retention Account (TRA), DSRA TRA sub accounts, the resolution Accounts (or any account in substitution thereof) and such other bank accounts that may be permitted to be opened and over all funds from time to time deposited therein and over all authorised investments or other securities representing all amounts credited thereto in relation to the project.</p> <p>f. Pledge of shares of SKS Power Generation (Chhattisgarh) Limited as permissible as per the Banking Regulation Act.</p> <p>g. Corporate Guarantee of Agriculture Resources Limited.</p> <p>For Security that has not been created in favour of Existing Lenders or any future securities including the charge on any land and/or right to use/right of way over the land to be acquired by the Borrower for the Project (Such as for Railway Siding) or assignment of any Power Purchase Agreement or any other Project Document entered into at future date, shall be credited and perfected within a period of 180 days from the date of acquisition of such asset or date of entering into such Project Document.</p>
2	State Bank of India	11-05-2022	1,35,61,29,275.92	1,35,61,29,275.92	Secured	1,35,61,29,275.92		No	7.23%				<p><b>Primary:</b>  First pari-passu charge over the company's Stock &amp; receivables and other current assets (present &amp; future). Value as per Stock statement dated 28.02.2022: Rs 101.75 Crore</p> <p><b>Collateral- Part- A:</b>  I. Hypothecation of Plant &amp; Machinery, Mortgage of factory land &amp; Building and all piece and parcel of land located on various survey No. in Binj Kot, Darramuda, Badejampali, Bansiya, Saradh village, The- Kharsia, Distt- Raigarh, Chhattisgarh admeasuring total area leased from CSIDC- 512.616 Acres Owned- 46 ,493 Acres. Forest revenue land — 31.957 acres including area outside factory premises, for railway lines, water pipeline and other requirements and all other fixed assets (including movables) of the company.  II. Registered Mortgage 1st Charge Freehold Non Agricultural plot of land bearing No 35 admeasuring 150 sq mts situated at survey No. 332A+334A+338A, Mouje Zaap of Sudhagad Taluka, Dist — Raigad, (M.H.) Value of collateral security Rs 2150.32 Crore as on 29th April 2022</p> <p><b>Collateral- Part- B:</b>  Pledge of shares : 7.5% shares of the company held by ARL or its affiliate.  Amount of claim covered by guarantee, if any: Corporate guarantee of Agritrade Resources Ltd for Rs 865.00 Crore as per guarantee agreement dated 30.07.2019.</p>
	<b>Total</b>		<b>18,76,32,64,587.59</b>	<b>18,76,32,64,587.59</b>					<b>100.00%</b>				